

The study has made recommendations under four broad categories, namely people, process, policy and technology. The Report has been shared with the Calcutta High Court for necessary action.

35 per cent reservation to women in government jobs

‡1225. SHRIMATI KAHKASHAN PERWEEN: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government proposes to provide 35 per cent reservation to women in Government jobs in order to economically empower them in the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) to (c) No proposal to provide 35 per cent reservation to women in Government jobs is under consideration of the Government.

Fast Track Special Courts

1226. SHRIMATI VANDANA CHAVAN: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Department of Justice has proposed to set up Fast Track Special Courts under the Nirbhaya Fund for expeditious trial and disposal of cases pertaining to sexual offences involving women and girls;

(b) if so, the details thereof, including the number of Fast Track Special Courts proposed to be set up, State-wise;

(c) the number of proposed Fast Track Special Courts that have been set up, State-wise;

(d) the time-frame within which the remaining number of Fast Track Special Courts are expected to be set up; and

(e) the details of the amount appraised, released and utilised for the same?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) to (e) In furtherance to The Criminal Law (Amendment) Act, 2018, Government has finalised a

‡Original notice of the question was received in Hindi.